

EXTRAORDINARY

REGD. NO. JK—33



**THE  
JAMMU & KASHMIR GOVERNMENT GAZETTE**

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Separate paging is given to this part in order that it may be filed as a  
separate compilation.

**PART I—B**

**Jammu and Kashmir Government—Notifications.**

**GOVERNOR'S SECRETARIAT  
JAMMU AND KASHMIR  
RAJ BHAVAN, SRINAGAR.**

December 19th, 2018.

**ORDER**

In exercise of the powers conferred by Section 43 and sub-section (2) of Section 45 of the Constitution of Jammu and Kashmir read with Order No. GSR 1224 (E) dated 19th December, 2018 made by the President of India in pursuance of sub-clause (i) of clause (C) of the Proclamation dated 19th December, 2018 issued under Article 356 of the Constitution of India, I, Governor of Jammu and Kashmir hereby direct

that the provisions of the Jammu and Kashmir Government Business Rules shall apply for the more convenient transaction of Government Business and allocation thereof among the Advisors subject to the modification that any reference to the Cabinet, the Chief Minister and the Minister shall be construed as reference to the State Administrative Council, the Governor and the Advisor respectively.

This Order shall be deemed to have come into force with effect from 19th December, 2018.

SATYA PAL MALIK,

Governor.

GOVERNMENT OF JAMMU AND KASHMIR  
CIVIL SECRETARIAT—DEPARTMENT OF LAW, JUSTICE AND  
PARLIAMENTARY AFFAIRS  
(Legislation Section)

Jammu, the 19th December, 2018.

Published for general information.

(Sd.) ACHAL SETHI,

Secretary to Government,  
Department of Law, Justice and Parliamentary Affairs.